

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1306/2019

Dated Monday, the 30th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

D. Ramalingam

No. ½, Kannappar Street

Ganapathyapuram

Chromepet, Chennai – 600 044.

... Applicant

By Advocate M/s R. Malaichamy

Vs

1. Union of India

Rep. by the Chief Postmaster General

Tamil Nadu Circle

Anna Salai, Chennai – 600 002.

2. The Director of Postal Services

Chennai City Region

Chennai – 600 002.

3. Senior Superintendent of Post Offices

Chennai City North Division

Chennai – 600 008.

... Respondents

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“1. To call for the records of the 3rd respondent pertaining to his order which is made in memo No. B5/PM/Misc/DR/15 dated 15.06.2015, the orders of 2nd respondent made in memo No. VIG/APP/2-39/2015/CCR dated 04.09.2015 and made in Memo No. VIG/APP/2-39/2015/CCR dated 19.12.2018 and set aside the same; consequent to,

2. direct the respondents to restore all the service benefits to the applicant including to refund the difference of pay and allowances in lieu of imposing the punishment of reduction of pay on the applicant; and

3. to pass such further orders”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 30.01.2019 as Annexure A-7 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation dated 30.01.2019 is considered and orders are passed within a time frame.

3. Mr.M.Kishore Kumar, Senior Panel counsel takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-7 representation dated 30.01.2019 and pass a speaking order in the light of the relevant rules and regulations, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

30.09.2019